

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No. 613 OF 2005

Thursday, this the 17th day of November, 2005.

CORAM:

**HON'BLE Mrs SATHI NAIR, VICE CHAIRMAN
HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER**

K.Sasidharan Pillai
Administrative Assistant
Naval Physical & Oceanographic Laboratories (NPOL)
Thrikkakkara, Kochi – 21
Residing at : Sree Sylam, West Fort,
Mavelikara – 680 101 : **Applicant**

(By Advocate Mr. P.Vijayakumar)

Vs.

1. The Scientific Advisor to Defence Minister &
Director General, Defence R & D Organisation
Dena Bhawan, B Wing, DHO
New Delhi – 110 011
2. The Director
National Physical & Oceanographic Laboratories (NPOL)
Thrikkakkara, Kochi – 21
3. The Senior Accounts Officer (Grade II)
Cash Section,
National Physical & Oceanographic Laboratories (NPOL)
Kochi – 21 : **Respondents**

(By Advocate Mr. P.M.Saji, ACGSC)

The application having been heard on 17.11.2005, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mrs SATHI NAIR, VICE CHAIRMAN

The prayer of the applicant in this OA is to revoke the dies non imposed against him and grant leave for a day on 24.02.2004, when he was on strike.

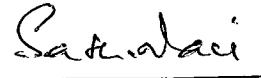
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2. The respondents have filed a reply statement stating that the matter has been reviewed by the competent authority and it has been decided to regularise the dies non by granting leave applied by him and the pay and allowances deducted will be reimbursed to him. Formal orders have been issued by Annexure R-1 order dated 07.09.2005.

3. When the matter came up, the learned counsel for applicant submitted that he is satisfied that his prayer is granted. In the circumstances the O.A is closed. No order as to costs.

Dated, the 17th November, 2005.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

vs